

**DIVISION BENCH**

**ITEM NO.117**

**NATIONAL COMPANY LAW TRIBUNAL**

**ALLAHABAD BENCH**

**PRAYAGRAJ**

**IA NO.153/2024 IN CP (IB) NO.32/ALD/2023**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 16<sup>th</sup> April, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>SMALL INDUSTRIES DEVELOPMENT BANK OF INDIA V/S SUNIL KUMAR SHARMA</b>
<b>UNDER SECTION</b>	<b>95(1) OF IBC</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Ms. Parul, Adv.

*: For the RP, Mr. Harish Taneja  
present in person*

**ORDER**

**IA NO.153/2024**

Ld. Counsel representing the RP along with RP in person is present through VC.

- 1.** This application has been filed by the RP U/s 99 for placing on record the report of the RP.
- 2.** It is stated by the Ld. Counsel representing the RP that as per the RP report, the recommendations has been made by the RP for admission of the present matter and for initiating the insolvency resolution process against the Personal Guarantor. There is no representation on behalf of the Personal Guarantor.
- 3.** Let notice be issued to the Personal Guarantor, returnable within a period of two weeks and affidavit of service be filed within a period of one week.
- 4.** After receipt of notice, the reply/ objection if any, be filed by the Personal Guarantor within a period of two weeks by serving an advance copy to the Ld. Counsel representing the RP.
- 5.** Let the matter be adjourned for further hearing on 7<sup>th</sup> May, 2024.

**-Sd-**

**(Ashish Verma)  
Member (Technical)**

**-Sd-**

**(Praveen Gupta)  
Member (Judicial)**

**16<sup>th</sup> April, 2024**

*Kavya Prakash Srivastava  
(Stenographer)*